

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION

RAJYA SABHA
UNSTARRED QUESTION NO. 199
ANSWERED ON 24.07.2024

Irregularities in examination conducted by NTA

199. SHRI RAMJI LAL SUMAN:
SHRI JAVED ALI KHAN:

Will the Minister of EDUCATION be pleased to state:

- (a) whether irregularities in examinations conducted by National Testing Agency have been reported during current year and last year;
- (b) if so, the details thereof, year-wise, state-wise and examination-wise;
- (c) the details of action taken by Government against the erring officials and other persons in this regard, year-wise, State-wise and examination-wise; and
- (d) the details of action Government would take to eradicate irregularities in examinations conducted by National Testing Agency and other agencies under the Ministry?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUKANTA MAJUMDAR)**

(a) to (d) NTA was established in 2018 as a specialised body to conduct examinations for entrance to Higher Education Institutions. Since its inception, NTA has conducted over 240 examinations involving more than 5.4 crore students. After the conduct of NEET(UG) 2024 Examination in May, 2024, certain cases of alleged irregularities/cheating/malpractices were reported. The Ministry of Education has asked the Central Bureau of Investigation to conduct a comprehensive investigation into the entire gamut of alleged irregularities w.r.t. the NEET(UG) 2024 Examination.

The UGC-NET June 2024 Examination held on 18.6.24 was cancelled after receipt of certain inputs alleging that integrity of the examination may have been compromised. The matter was entrusted to CBI for thorough investigation.

To suggest effective measures for conducting transparent, smooth and fair conduct of examinations by the NTA, the Ministry of Education has constituted a seven member High-Level Committee of Experts, headed by Dr. K. Radhakrishnan, former Chairman ISRO and Chairman BoG, IIT Kanpur to make recommendations on Reforms in mechanism of examination process, Improvement in Data Security protocols and Structure and functioning of NTA.

As a deterrence to unfair means in public examinations, the Central Government has enacted the Public Examination (Prevention of Unfair Means) Act 2024. This Act has come into force w.e.f. 21st June, 2024 and Rules have also been notified thereunder on 23rd June, 2024
